

(a) whether it is a fact that Central Vigilance Commission has levelled allegations of rampant financial irregularities in the preparations being made to organize Commonwealth Games during 2010 in the country;

(b) if so, the facts in this regard and the amount of funds estimated to be misappropriated as per report and allegations so far; and

(c) whether Central Vigilance Commission has expressed desire to pursue the investigation further?

THE MINISTER OF YOUTH AFFAIRS AND SPORTS (DR. M.S. GILL): (a) and (b) Ten references on alleged financial irregularities in the Organizing Committee, have been received from the Central Vigilance Commission (CVC). CVC has not clearly indicate the alleged mis-appropriated amount of funds.

(c) Final view of the CVC has not yet been received in this regard.

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## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

### GoM and EGoM functioning at present

2726. SHRI JAI PRAKASH NARAYAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether a large number of Group of Ministers (GoM) and Empowered Group of Ministers (EGoM) are functioning at present on various important subject;

(b) if so, the subjects which are pending for consideration before the GoM and EGoM, subject-wise;

(c) since when the mechanism of referring matters to GoM and EGoM had started in the Government of India; and

(d) the composition of each GoM and EGoM with the names of the Chairman?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) After formation of the Government in May, 2009, 34 Groups of Ministers (GoM) and 13 Empowered Groups of Ministers (EGoM) have been constituted to consider various issues that are

complex and where deliberations/consultations in the normal course would be time consuming or where it might not be possible to arrive at a consensus in the normal course.

(b) Composition given in of the GoMs/EGoMs and the subjects entrusted to them is given in Annexure [See Appendix 220. Annexure No.11] While some of the GoMs/EGoMs have already considered the issues referred to them, in a few cases, the progress of the important matters included in their remit is being monitored regularly by the concerned GoMs/EGoMs and in others, the deliberations are at various stages.

(c) A provision for constitution of the *ad hoc* Committees of the Ministers, which term also includes GoMs and EgoMs, exists in the Government of India (Transaction of Business) Rules, 1961, right from the inception of these rules.

(d) The composition of the GoMs/EgoMs constituted so far is given in Annexure [See Appendix 220. Annexure No. 11]. The Minister, whose name figures at the top in each GoM/EGoM, is the Chairman of that GoM/EGoM.

#### **Second stage development of atomic energy**

2727. SHRI KANJIBHAI PATEL: Will the PRIME MINISTER be pleased to state:

(a) whether Government is pursuing implementation of second stage development of Atomic Energy as envisaged by Dr. Bhabha;

(b) if so, the details of achievements made in this regard;

(c) whether second stage development is as per the time plan of 2011-12;

(d) if so, whether Government intends to switch over to the third stage development programme by 2013;

(e) if not, the reasons therefor and extended time-frame for the second stage;

(f) whether any time-frame has been set for third stage development; and

(g) if so, the details thereof?